

(Amendment) Act, 1988 shall code into force.

[English]

- (ii) The Companies (Disclosure of Particulars in the Report of Board of Directors) Rules, 1988 published in Notification No. G.S.R. 1029 in Gazette of India dated the 31st December, 1988.

MR. SPEAKER: Now, Calling Attention. Shri Anil Basu.

(Interruptions)

MR. SPEAKER: If you can listen properly, I can only say until and unless the Rules are changed, I cannot do it.

(Interruptions)

- (iii) The Companies (Appointment and Qualifications of Secretary) Rules, 1988 published in Notification No. G.S.R. 1105 (E) in Gazette of India dated the 29th December, 1988.

MR. SPEAKER: It is not in my power.

(Interruptions)

MR. SPEAKER: I cannot help it.

(Interruptions)

- (iv) G.S.R. 1106 (E) published in Gazette of India dated the 29th December, 1988 appointing 1st day of December, 1988 as the date on which the provisions of section 2 and as the date on which the provisions of section 2 and section 53 of the Companies (Amendment) Act, 1988 shall come into force. [Placed in Library. See No. LT 7516/89]

[Translation]

MR. SPEAKER: Mr. Basu, there is a calling attention in your name. You can move the motion, if you so desire.

(Interruptions)

[English]

SHRI ANIL BASU(Arambagh): Please bring the House to order. Then, I will do it...(Interruptions)

SHRI THAMPAN THOMAS (Mavelikara): Mr. Speaker Sir, You have got the powers to direct the Government under Rule 389 to place the report on the Table. (Interruptions)

MR. SPEAKER: I cannot do it. The House is supreme. I will not.

(Interruptions)

MR. SPEAKER: The House is supreme. I am not.

(Interruptions)

SHRI DINESH GOSWAMI (Guwahati): Where is the supremacy of the House? We

12.12 hrs.

COMMITTEE ON GOVERNMENT  
ASSURANCES

[English]

Fiftenth Report

PROF. NARAIN CHAND PARASHAR (Hamirpur): Sir, I beg to present the Fifteenth Report (Hindi and English versions) of the Committee on Government Assurances.

(Interruptions)

[Sh Dinesh Goswami]

cannot sav anything...*(Interruptions)*

[*Translation*]

MR. SPEAKER: Why are you making a noise?

[*English*]

This is most unseemly behaviour on your part.

*(Interruptions)*

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12.15 hrs.

**SUPPLEMENTARY DEMANDS FOR  
GRANTS (RAILWAYS) 1989-90**

[*English*]

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): I beg to present a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1988-89.

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2.15/12 hrs.

**CALLING ATTENTION TO MATTER OF  
URGENT PUBLIC IMPORTANCE**

[*English*]

**Refusal by the DVC to release water for  
Irrigation purposes**

SHRI ANIL BASU(Arambagh): I call the attention of the Minister of Water Resources to the following matter of urgent public importance and request that he may make a statement thereon:

"The reported refusal by the Damodar Valley Corporation to release water for irrigation purposes thereby affecting

the standing crops in the Hooghly, Burdwan and Howrah districts of West Bengal and the steps taken by the Government in regard thereto."

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): Damodar Valley Project is a multipurpose project. The main uses of waters stored in the reservoirs are for irrigation, industrial and domestic water supply and power generation. The reservoirs built by the D.V.C. are operated as per the guidelines laid down in the Regulation Manual. A review of the water availability is carried out from time to time by the Damodar Valley Corporation Reservoir Regulation Committee and allocation of water decided for various uses and releases made accordingly.

A review made in December, 1988 indicated that water available for additional irrigation and power generation was 348 million cubic metres. Considering the additional requirements for irrigation and for power 271 million cubic metres were made available for irrigation of Boro crops after meeting committee requirements of Kharif and Rabi crops.

A further review was made on the request of the Government of West Bengal in early February, 1989. During the review it was unanimously agreed that considering the latest water availability, another 25 million cubic metres should be allocated for Boro crop.

From the above, it is clear that whatever best could be done under the prevailing circumstances has been done to supply water for Boro cultivation in West Bengal from the Damodar Valley Corporation reservoirs

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**At this stage, Shri M. Raghuma Reddy and some other hon. Members came and stood on the Floor near the Table**

[*Translation*]

MR. SPEAKER: Whatever you are